## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 607/(MAH)/2017 CA No.

CORAM:

Present: SHRI M.K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.04.2017

NAME OF THE PARTIES:

Kotak Mahindra Bank Ltd

V/s

Kanta Krishna Textile Engg Pvt Ltd

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME

DESIGNATION

SIGNATURE



## **ORDER**

- 1. This Petition has been transferred from the Hon'ble High Court pertains to the provisions of section 433(e) of the Act.
- 2. Due compliance is required to be made to file Form No. 5 etc.
- 3. Adjourned to 22<sup>nd</sup> June, 2017.

Sd/

M.K. Shrawat Member (Judicial)

Dated: 21.04.2017